Notifications and Orders

(58) Composition Fees for Covered Area of Basement - In exercise of the powers conferred under section 4 of the Capital of Punjab Capital (Development and Regulation) Building Rules, 1952, the Chief Administrator, Union Territory, hereby issued the following directions in the Union Territory, Chandigarh, namely;

In case of a sanction of a basement designed for habitable use in terms of Rule 28-D of the Punjab Capital (Development and Regulation) Building Rules, 1952, the covered area of the basement is to be counted as part of the permissible FAR/covered area. To the extent that such permissible F.A.R. is exceeded in commercial or industrial buildings composition fees shall be payable at Rs. 300 per square foot. (Published in Chandigarh Administration Gazette (Extra) dated 14-5-2002, Page 1433).